

ITEM NO.6 Court 6 (Video Conferencing) SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 16000-16001/2020

(Arising out of impugned final judgment and order dated 06-11-2020 in R/SCA No. 15123/2019 06-11-2020 in MCA (For Review) No. 1/2020 in R/Special Civil Application No. 15123/2019 passed by the High Court Of Gujarat At Ahmedabad)

BAR COUNCIL OF INDIA Petitioner(s)

VERSUS

TWINKLE RAHUL MANGAONKAR & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.135609/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 03-12-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. S.N. Bhat, AOR

For Respondent(s) Ms.. Megha Jani, Adv.
Ms. Anushree Prashit Kapadia, AOR
Ms. Priyanka Rathi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In the peculiar facts of the case, the view taken by the High Court cannot be faulted. However, since this issue has wider ramifications and the special leave petitions have been filed by the Bar Council of India though the Rule in question is of Bar Council of Gujarat, we are inclined to examine the matter.

We appoint Mr. K.V. Vishwanathan, learned senior counsel as Amicus Curiae to assist the Court.

Let a complete set of paper books be supplied to him.

Though we have not issued notice to the respondents, learned Counsel for the respondents is permitted to assist the Court.

List on 25.01.2022.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)